

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3545 of 2020

Narayan Bhokta

... **Petitioner**

Versus

The State of Jharkhand & Ors.

... **Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Prashant Pallav, Advocate

For the Respondents : Mr. Deepak Kumar Dubey, AC to AAG

04/ 06.09.2021 It has been studiously argued by Mr. Prashant Pallav, learned counsel appearing for the petitioner that the order of termination of the petitioner is based on a vigilance case and in the said case petitioner along with others have already been acquitted. In view of acquittal of the petitioner in the vigilance case, termination order is not at all sustainable and the respondents ought to have reinstate the petitioner into service with full back wages.

Mr. Deepak Kumar Dubey, learned counsel for the respondent-State draws the attention of the Court towards para-30 of the counter-affidavit and submits that the case of the petitioner is under consideration before the Competent Authority of the Water Resources Department, Jharkhand.

Almost two and half years have been passed but till date no decision has been taken by the respondents.

As such, list this case after two weeks, i.e. on 28.09.2021.

(Dr. S.N. Pathak, J.)